

ORDER

Re: Situation arising due to outbreak of the Novel Coronavirus (COVID-19)

Keeping in view the Government Advisories, on the basis of opinion of medical and administrative experts with a view to ensure the safety of the Hon'ble Judges, Advocates, Staff and litigants, Hon'ble the Chief Justice has been pleased to order that:

1. All the cases already fixed/listed from 25.12.2021 to 31.01.2022 shall be adjourned by NIC for the future dates mentioned herein as under:

<u>Date Fixed</u>	<u>Next Date of Hearing</u>
25.12.2021 to 05.01.2022	21.07.2022
	22.07.2022
06.01.2022	25.07.2022
	26.07.2022
07.01.2022	27.07.2022
	28.07.2022
08.01.2022 to 10.01.2022	29.07.2022
	01.08.2022
11.01.2022	02.08.2022
	03.08.2022
12.01.2022	04.08.2022
	05.08.2022
13.01.2022	08.08.2022
	09.08.2022
14.01.2022	10.08.2022
	16.08.2022
15.01.2022 to 17.01.2022	17.08.2022
	18.08.2022
18.01.2022	22.08.2022
	23.08.2022
19.01.2022	24.08.2022
	25.08.2022
20.01.2022	26.08.2022
	29.08.2022
21.01.2022	30.08.2022
	31.08.2022
22.01.2022 to 24.01.2022	01.09.2022
	02.09.2022
25.01.2022	05.09.2022
	06.09.2022
26.01.2022 to 27.01.2022	07.09.2022
	08.09.2022
28.01.2022	09.09.2022
	12.09.2022
29.01.2022 to 31.01.2022	13.09.2022
	14.09.2022

By
23/12/2021

2. However, all the Arbitration Cases (Agreement Value greater than Rupees 5 Crore) and the Special Division Bench matters which are already fixed/listed from 25.12.2021 to 28.01.2022 shall be adjourned by NIC for the future dates mentioned herein as under:

<u>Date Fixed</u>	<u>Next Date of Hearing</u>
25.12.2021 to 07.01.2022	08.04.2022
08.01.2022 to 14.01.2022	22.04.2022
15.01.2022 to 21.01.2022	29.04.2022
22.01.2022 to 28.01.2022	06.05.2022

3. However, Anticipatory Bails, Regular Bails, Criminal Revisions (Bail) filed U/s 102 of Juvenile Justice (Care & Protection) Act, 2015, Habeas Corpus Petitions, Criminal Writ Petitions pertaining to Protection/Life and Liberty/Parole/Furlough/Premature Release and Applications for Suspension of Sentence, irrespective of the year of its registration, will not be adjourned by the NIC and will be taken up on the dates already fixed during 25.12.2021 to 31.01.2022 (*except 25.12.2021 to 04.01.2022 being Winter Vacations and the cases fixed during this period will be listed on 05.01.2022*).

Also, the cases registered in the year 2021 as well as will be registered in the year 2022 and are fixed during 25.12.2021 to 31.01.2022 in Urgent Motion Cause List will not be adjourned by the NIC (*except 25.12.2021 to 04.01.2022 being Winter Vacations and the cases fixed during this period will be listed on 05.01.2022*).

4. The cases which have been listed on or after 01.07.2021 as well as the cases in which application for pre-ponement has been allowed on or after 01.07.2021 and are fixed during 25.12.2021 to 31.01.2022 will also not be adjourned by the NIC and will be taken up on the dates already fixed during 25.12.2021 to 31.01.2022 (*except 25.12.2021 to 04.01.2022 being Winter Vacations and the cases fixed during this period will be listed on 05.01.2022*).
5. Interim orders passed in the cases, which will be adjourned by the NIC as per above tables, will continue till further orders.
6. In case of urgency in the cases which are fixed from 25.12.2021 to 31.01.2022 and will be adjourned as above through NIC, the learned counsel may move an application for pre-ponement of the said cases.

July
23.12.2021

7. Freshly registered Ordinary Cases which are yet to be listed will also be listed by the Registry of this Court w.e.f. January, 2022 after fixation of dates and publishing in the "Misc. List" on the website of this Hon'ble High Court.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.

Sanjiv Berry
23.12.2021
(Sanjiv Berry)
Registrar General
23.12.2021